

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "F" : DELHI

BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER
AND
SHRI N.K. CHOUDHARY, JUDICIAL MEMBER

ITA.No.4486/Del./2019
Assessment Year 2013-2014

Sh. Rajeev Kumar, New Delhi – 110 057. PAN ADPPK0460Q C/O. M/s. RRA TAXINDIA D-28, South Extension, Part-I, New Delhi - 110049 (Appellant)	vs.	The ACIT, Central Circle-14, New Delhi. (Respondent)
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For Assessee :	Sh Deepesh Garg, Advocate
For Revenue :	Sh N.C. Swain, CIT-DR

Date of Hearing :	15.06.2022
Date of Pronouncement :	15.06.2022

ORDER

PER ANIL CHATURVEDI, A.M.

This appeal by Assessee has been directed against the order of the Ld. CIT(A)-XXVI, New Delhi, dated 22.12.2017 relating to the A.Y. 2013-2014.

2. During the course of hearing, the Learned Counsel for the Assessee filed letter dated 15.06.2022

seeking permission for withdrawal of the appeal, to which, the Ld. D.R. has no objection.

3. We, therefore, dismiss the appeal of the assessee as withdrawn.

4. In the result, appeal of the Assessee is dismissed as withdrawn.

Order pronounced in the open court on at the time of hearing i.e., on 15.06.2022.

Sd/-
[N.K. CHOUDHARY]
JUDICIAL MEMBER

Sd/-
[ANIL CHATURVEDI]
ACCOUNTANT MEMBER

Delhi, Dated 15th June, 2022

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	Ld. CIT(A) concerned
4.	CIT concerned
5.	DR ITAT "F" Bench, Delhi
6.	Guard File

//By Order//

Assistant Registrar, ITAT, Delhi Benches,
Delhi.